

29/7/99

Mr. Kamal Datta, Counsel for the Applicant.
Mr. S.S. Dey, Counsel for the Respondents.

The learned counsel for the applicant submits that the relief claimed in the O.A. has been substantially granted by the Department in the administrative side. In view of this, he does not want to proceed with the case as it has become infructuous. Consequently, the O.A. is disposed of as having become infructuous.

The O.A. stands disposed of

accordingly.

Gopal Singh
Gopal Singh
Adm. Member

A. K. Misra
A. K. MISRA
Jud. Member

Part II and III destroyed
in my presence on 12.7.06
under the supervision of
section officer (1) as per
order dated 16.5.06

[Signature]
Section Officer (Record)

*Part 2
S.S. Dey
H.R.*

*Part 9
Kern
W/100*